

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO.639/2022**

**IN THE MATTER OF:**

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi &amp; Ors.

...Respondents

**WITH****MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023****IN****ORIGINAL APPLICATION NO. 33/2022****IN THE MATTER OF:**

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi &amp; Ors.

...Respondents

**I N D E X**

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FILED BY:

NEW DELHI

DATED: 12.09.2025

(JYOTI MENDIRATTA)

Advocate for the GNCT of Delhi

Ph: 9811136141

jmalawoffices@gmail.com

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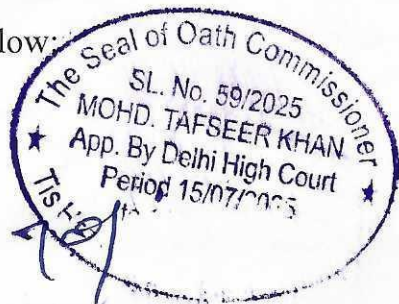
...Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1, GOVT. OF  
NCT OF DELHI**

**MOST RESPECTFULLY SHOWETH:-**

I, Sanjeev Kumar Mittal, S/o Sh. O.P. Mittal, working as Deputy Commissioner (HQ), Department of Revenue, Govt. of NCT of Delhi, having office at 5 Shamnath Marg, Civil Lines, Delhi, duly authorized by the Worthy Chief Secretary, Govt. of NCT of Delhi to file this affidavit in my official capacity, do hereby solemnly affirm and declare as under:

1. That this Hon'ble Tribunal vide order dated 28.05.2025 directed an action taken report to be filed by the officers duly authorized by the Chief Secretary, Government of NCT of Delhi. The relevant paragraph is reproduced herein below:



*“41. Action taken report in this regard may be filed by the officers duly authorized by the Chief Secretary, Government of NCT of Delhi and Commissioner of Police, Government of NCT of Delhi at least one week before the next date of hearing fixed.”*

2. That the Worthy Chief Secretary, Govt. of NCT of Delhi in furtherance to abovesaid order has authorized the deponent herein for filing the present compliance affidavit on behalf of GNCTD and passed the following directions: “

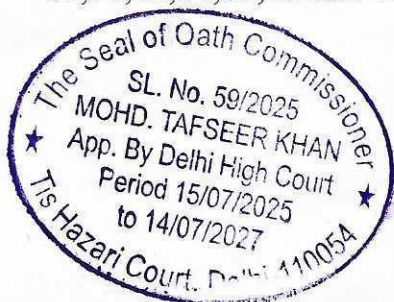
*i) The order may be forwarded to DJB, DPCC, Revenue Department, & Transport Department, GNCTD for information and necessary compliance.*

*ii) DJB/NDMC to issue appropriate instructions on behalf of Chief Secretary, Delhi with regard to directions of GPS fitted tanker for supply of water for commercial purposes (as per paras 38 and 40 of the order)*

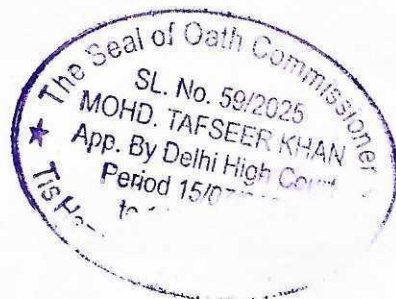
*iii) Further, since illegal ground water extraction issues are being dealt by Revenue Department as per the notification dated 12.07.2010, Revenue Department may now be requested to file the compliance affidavit as per directions contained in the order dated 28.05.2025. (as per paras 30, 31, 32, 34, 38, 40, 41 of the order)”*

Copy of the said approval of the Worthy Chief Secretary, Govt. of NCT of Delhi containing the above directions is annexed hereto as **Annexure-A**.

3. It is most respectfully submitted that pursuant to the above direction and on receiving the order dated 28.05.2025 of this Hon’ble Tribunal, the same was forwarded to all District Magistrates and the Delhi Jal Board with the direction to provide Action Taken Report in respect of paras No. 30, 31, 32, 34, 38, 40 and 41 of the said order.



4. Thereupon, all the revenue districts have replied affirming that the directions so far as they pertained to the revenue authorities, namely in paras 34 and 38, had been duly noted for compliance. The said Revenue Districts intimated that immediate action is being taken on receipt of complaint regarding borewells in coordination with the concerned departments. The said Replies received from all Revenue Districts are annexed hereto as **Annexure-B (Colly)**.
5. That thereafter the Delhi Jal Board also vide letter dated 02.09.2025 provided the Status/ Action Taken Report with respect to the directions contained in Paras 30, 31, 32, 34, 38, 39, 40 and 41 of Order dated 28.05.2025. The Delhi Jal Board (DJB) also informed that necessary directions have been issued to all field and district officers to ensure that any complaint regarding illegal borewells is acted upon immediately and action for identification/sealing is completed within one month of receipt of the complaint. Officers have also been cautioned that any undue delay/inaction will attract personal liability in terms of this Hon'ble Tribunal's order. It was further informed by the DJB that they have engaged only GPS fitted water tankers for supply of water in the NCT of Delhi. Copy of the said ATR dated 02.09.2025 of the DJB is annexed hereto as **Annexure-C**.
6. It is further most respectfully submitted that vide order dated 12.09.2025 with the approval of the worthy Chief Secretary, all the concerned Departments and all the Districts Magistrates were again requested to strictly comply with the directions in para 34 of the order dated 28.05.2025 of this Hon'ble Tribunal and they were also put to notice of the repercussions that would follow in case of non-compliance. Copy of the said order dated 12.09.2025 is annexed hereto as **Annexure-D**.



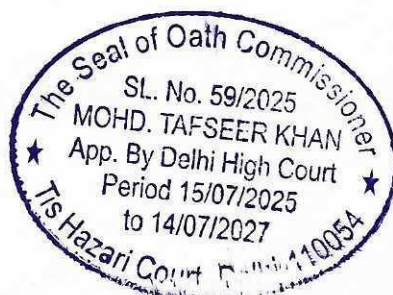
7. It is also submitted that as regards compliance with para 38 of the above-said Order of this Hon'ble Tribunal, that only GPS fitted tankers should be used for supply of water for commercial purposes in the National Capital Territory of Delhi, an order dated 12.9.2025 has been issued by the Revenue Department (NGT Branch). The said order also noted the earlier notification dated 10.01.2014 issued by the Department of Environment, GNCT of Delhi, with the approval of Hon'ble Lt. Governor, Delhi for mandatory installation of GPS in all water tankers enabling monitoring their movement in Delhi. The said notification provides inter-alia as follows:

“(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS: 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.

(14) All the drilling machines/rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).

(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/rigs and their unauthorized movement in Delhi.”

Copy of the said order dated 12.9.2025 is annexed hereto as **Annexure-E**.



8. That in view of the foregoing, the undersigned respectfully submit the action taken report. I, therefore humbly pray that the Hon'ble Court may be pleased to consider the above submission accordingly.

*[Handwritten Signature]*

DEPONENT

Sanjeev Mittal, IAS  
Deputy Commissioner (HQ)

VERIFICATION :

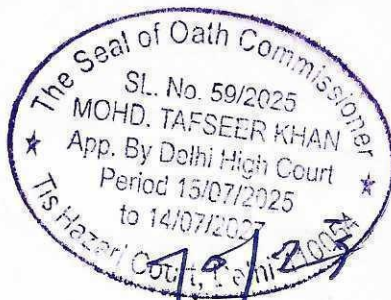
Verified at New Delhi on this 12<sup>th</sup> day of September, 2025 that the contents made in the abovementioned affidavit are true and correct to the best of my knowledge and from information received by me which I believe to be true and correct and are also nothing material has been suppressed or concealed therein.

*[Handwritten Signature]*

DEPONENT

Sanjeev Mittal, IAS  
Deputy Commissioner (HQ)

**I identify the deponent who has signed in my presence!**



VERIFIED THAT THE DEPONENT  
Mr./Smt./Km..... *[Signature]*  
No W/o D/o..... *[Signature]*  
No.....  
Identified by Shri/Smt..... *[Signature]*  
as solemnly affirmed before me at  
Delhi on..... at Sl. No.....  
at the Contents of the Affidavit which have  
been read and explained to him/her are true and  
correct to his/her knowledge. *[Signature]*

Oath Commissioner Delhi

12 SEP 2025

N/1

1 ~~77~~ Kindly refer to the Hon'ble NGT order dated 28.05.25 in OA No. 639/2022 titled Pritipal Sharma Vs. Department of Environment & Ors. (C/368)

✓ ~~78~~ Direction in brief pertaining to GNCTD as contained in the order are reproduced below:-

...27. Report dated has also been filed Member Secretary, DPCC on behalf of Government of NCT of Delhi.....

....29. We have gone through the reports and we appreciate the action taken by the District Magistrates and also by the concerned authorities- DJB and DPCC. We have also noted that Council of Ministers, Government of NCT of Delhi has directed to ring fence amount of Rs. 70 crores by the Finance Department, GNCTD to be used by DPCC for the purposes identified by this Tribunal i.e., for rejuvenation of groundwater/water bodies.

30. However, it may be observed here that in the above said reports filed by the Member Secretary, DPCC and DJB it has been mentioned that 4,033 borewells were found not traceable or closed. The clubbing of all these borewells under the same head not traceable or closed is vague and requires clarification.....

31. **Appropriate action may be taken in this regard and further separate action taken reports may be filed with respect to illegal borewells which are untraceable and illegal borewells which have been closed. Action taken reports may be filed at least one week before the next date of hearing fixed.**

32. We also reiterate, as we have already mentioned in the orders passed in the case, that recharge and conservation of ground water is of utmost importance. While there will be no objection to grant of permission for borewells for valid/exceptional reasons, remedial measures for recharge of groundwater have to be taken to prevent depletion of groundwater. Subject to appropriate replenishment, permission for borewell may be given by the authorities for valid reasons.

33. Although notification no. F8(348)/EA/Env/09/1041-1061 dated 18.05.2010 has been issued and in compliance with directions given by this Tribunal in O.A. No. 685/2019 titled as Rakesh Kumar Vs. Government of NCT of Delhi and others SOP titled as "Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells" has been issued but we find that in cases which are coming up before this Tribunal, the concerned officers do not take prompt action and there is inaction or undue and unreasonable delay in taking of appropriate remedial action on the part of the concerned officers. Any such inaction or undue and unreasonable delay on the part of concerned officers facilitates only the violator and causes damage to environment which is virtually irreversible and cannot be appropriately remediated.

34..... We are of the considered view that not giving of any time limits in the above said notification and SOP is due to the reason that above said notification and SOP contemplate taking of appropriate remedial action and sealing of the illegal borewell immediately on receipt of the complaint and do not provide any leeway for inaction or undue and unreasonable delay in taking of appropriate remedial action by the concerned officers. Since such inaction or undue or unreasonable delay in taking of appropriate remedial action causes irreversible damage to environment, we are constrained to direct, in exercise of the powers conferred by Sections 14 and 15 of National Green Tribunal Act, 2010 and for protection and improvement of environment, that on receipt of complaint regarding illegal borewell, action for identification and sealing of the illegal borewell shall be taken expeditiously as soon as possible but not later than one month from receipt of complaint and in case of inaction/delay in identification and sealing of illegal borewells within a one month, the defaulting officer or officers as the case shall be personally liable to pay environmental compensation of Rs. 10,000/- per month to be deposited

29/7

with the DPCC which amount shall be utilized by DPCC for remediation of damage to environment caused.

...38. In the facts and circumstances of the case we direct that only GPS fitted tankers should be used for supply of water for commercial purposes in the National Capital Territory of Delhi. The Chief Secretary, Government of NCT of Delhi is directed to issue appropriate instructions in this regard.

...40. The Commissioner of Police, Government of NCT of Delhi is directed to ensure that any tanker not fitted with GPS and not permitted by Government of NCT of Delhi shall be immediately seized and criminal case for theft of water shall be registered against the violator and action in accordance with law be taken against him.

41. Action taken report in this regard may be filed by the officers duly authorized by the Chief Secretary, Government of NCT of Delhi and Commissioner of Police, Government of NCT of Delhi at least one week before the next date of hearing fixed.

It is submitted that illegal groundwater extraction issue is to be dealt by DMs (Revenue) as per notification dated 12.07.2010. Further as per notification dated 10<sup>th</sup> January 2014 (CI 370), all water supply tankers supplying water in Delhi to have mandatory registration with the DJB / NDMC as per area jurisdiction, which also have to ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. DM(Revenue), Delhi Police and Transport Department, GNCTD has to ensure strict compliance and initiate action against violators not having mandatory registration of water supply tankers and drilling machines/trigs and their unauthorized movement in Delhi.

In view of above, following is submitted for kind perusal and approval pl:

- i) The order may be forwarded to DJB, DPCC, Revenue Department, & Transport Department, GNCTD for information and necessary compliance.
- ii) DJB/ NDMC to issue appropriate instructions on behalf of Chief Secretary Delhi with regard to directions of GPS fitted tanker for supply of water for commercial purposes (refer direction 38 and 40 of the order)
- iii) Further, Since illegal ground water extraction issues are being dealt by Revenue Department as per the notification dated 12.07.2010, Revenue Department may now be requested to file the compliance affidavit as per directions contained in the order dated 28.05.2025. (refer direction 30,31, 32, 34, 38, 40,41 of the order)
- iv) The Chief Secretary, Delhi may be requested to authorize DM(Hq.), Revenue Department for filing the compliance affidavit on behalf of GNCTD, as per order atleast one week before the next date of hearing. (refer direction 41 of the order).

Next date of hearing is 16.09.2025.

Office of Chief Secretary, Delhi  
 Diary No. 2582/F  
 C. O. No. 26/06/25  
 Date 26/06/25

12/06/25  
24/06/25

Dr. Chetna Anand  
 Senior Scientific Officer (Env)

Director (Env)

SS (Env)

AC (Env)

CS, DCEN

24.05.25

24.05.25

26/6/2025

BIPUL PATHAK, IAS  
Additional Chief Secretary (E & F)

ACS (E & F)

Dharamendra  
Chief Sec

Chief Sec

20/6/2025

36/06/25  
24/6/25  
17/7/25

402/PB/EW  
24/06/25

36/06/25  
11/9/25

24/6/25  
20/6/25

SSO Dr. Chetna Anand  
20/6/25

6. Kindly refer to the copy of noting at N/1 regarding Hon'ble NGT order dated 28.05.2025 in OA No. 639/2022 titled "Pritpal Sharma Vs GNCTD & Ors at C/14 and approval of worthy Chief Secretary, Delhi at N/2.

7. As approved, since illegal ground water extraction issues are being dealt by Revenue Department as per the notification dated 12.07.2010, Revenue Department, as per approval of Chief Secretary, Delhi has been directed to:

1. file the compliance affidavit as per directions contained in the order dated 28.05.2025. (refer direction 30, 31,32,34, 38, 40 41 of the order ) and
2. DM(Hq.) Revenue Department authorized by Worthy Chief Secretary to file the compliance affidavit on behalf of GNCTD, as per order atleast one week before the next date of hearing. (refer direction 41 of the order)

8. If approved, this file may be sent to O/o of Divisional Commissioner, Department of Revenue for information and further necessary action please. The next date of hearing is 16.09.2025.

SDM-II(HQ)

Dy. No...21.96  
Date...15.07-25

*Dr. Chetna Anand*  
02/07/25

Dr. Chetna Anand  
Senior Scientific Officer (Env.)

1800/Env  
2/7/25

89/22/Env  
2/07/25

8/P8/Env  
2/07/25

1204/PS/Env  
02/07/2025  
07/07/25

Director (Env.)

*M. M. H.*  
02-7-25

SS (Env)

*M.*  
02.07.25

Pr. Secy (Env.)

*4/7*

Div. Commissioner

*For n. a.*  
*8/7/25*

D. C (HQ)

*R. examine 4 Spd*

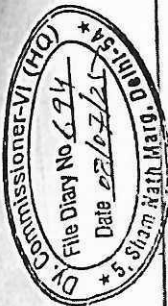
SDM (HQ) / Env.

*ngnt pl.*

*14/7/2025*

*SO (NGT)*  
*02/07/25*  
*DA*

*02/07/25*





OFFICE OF THE DISTRICT MAGISTRATE (WEST),  
REVENUE DEPARTMENT, GNCT OF DELHI,  
PLOT NO. 03, SHIVAJI PLACE, RAJA GARDEN, NEW DELHI-110027

F. No.(1)DMW/VIG/Ground Water/NGT Matter/2025/749

Dated: 18/08/2025

To,

The SDM-I (HQ),  
NGT Branch,  
5 Sham Nath Marg,  
Delhi-110054.

Subject:- Compliance of Hon'ble NGT order dated 28.05.2025 in OA No. 639/2022 titled Pritipal Sharma vs GNCTD & Ors.

Sir,

With reference to your office letter no. 36(81)/NGT/Div.comm/2022/PF-III/526 dt 06.08.2025 on the above subject the information is as under:-

S.NO.	NGT PARA No	COMMENTS OF DISTRICT (WEST)
1	30	Pertains to DJB
2	31	Pertains to DJB
3	32	Noted for compliance
4	34	Noted for compliance
5	38	Pertains to DJB
6	40	Pertains to Delhi Police
7	41	Pertains to DJB and Delhi Police

This issues with the approval of District Magistrate (West).

Yours faithfully,

SO (REPORTS)  
DISTRICT (WEST)

2980

8-21-10

NGT Branch (HQ)

Diary No... 3.5.0.....

Date.. 2.7.1.08.25...

SDM-I (HQ)

Dy. No... 409.

Date.. 25.8/25



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (KALKAJI)  
37, TUGHALKABAD INSTITUTIONAL AREA,  
NEAR BATRA HOSPITAL, NEW DELHI-110062

F. No.SDM/KJ/2024/ 1310

Dated: 14/08/2025

To

✓ The SDM-I (HQ),  
Revenue Department: NGT Branch  
5 Sham Nath Marg, New Delhi-110054.

Subject : Compliance of Hon'ble NGT order dated 28.05.2025 in OA no 639/2022 titled  
Pritpal Sharma Vs GNCTD & Ors.

With reference to your office letter no F.No.36(81)/NGT/Div.Comm/2022/PF-III/527  
dated 12/08/2025 on the subject cited above. Please find enclosed herewith requisite information  
and ATR with compliance to the direction 30, 31, 32, 34, 38, 40 and 41 of the NGT order dt  
28/05/2025.

This issue is with the prior approval of District Magistrate(SE).

SDM(Kalkaji)  
Nodal Officer(SE)

Copy for information to:-

1. Director (Env.), Department of Environment, GNCTD, Level-6, Wing-C Delhi  
Secretariat, I.P. Estate, New Delhi-110002.
2. PA to Secretary (Revenue)-cum-Divisional Commissioner, Dept. of Revenue, GNCTD.

SDM(Kalkaji)  
Nodal Officer(SE)

S.O(NGT)  
  
20/08/25

QA  
26/08/2025

**Point wise reply in the matter titled: Pritpal Sharma Vs GNCT of Delhi and NGT Order in respect of the order dated 28/05/2025**

Point No	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB).
31	Same as above. The matter is being taken-up in coordination with DJB. <ul style="list-style-type: none"><li>• For untraceable borewell:- The matter pertain to DJB</li><li>• For traceable borewell:- the borewell are sealed/closed (Annexure-1)</li></ul>
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CGWA, DJB, and NGOs which subject to various conditions and depending upon the need.(Annexure-2)
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with concerned departments.
38	The issue w.r.t GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and DJB. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police.
41	The above points, along with the enclosed annexure.

*Annexure-1*

**REPORT ON WATER MANAGEMENT**

**Illegal borewell in Pritpal Sharma Vs GNCTD & Ors:-**

Sub-Division	Total Bore well	Total Bore well sealed (Annx. 1.1)	Total Bore well non traceable. (Annexure 1.2)	Total Pending Bore well to be sealed	Remarks
District South East	110	27	83	00	

## Annexure-2

The proposal of Borewell is approve with the following conditions :-

- a) For request received from Government agencies approval is for 01 year and for others approval is for 06 months period. After that renewal proposal is to be considered by DAC post ground water level analysis.
- b) The bore wells must be constructed within the specified area/site as mentioned in the request letter.
- c) The bore well shall be used only for the purpose it has been approved.
- d) The detailed specification on drilling of tube well such as depth, pipe details of tube wells yield, etc. must be maintained by DJB for record.
- e) The applicant must install piezometer at its own cost (water level monitoring well) fitted with automatic water level recorder to measure drawn of ground water from the bore wells and monthly report of the same will be maintained for scrutiny.
- f) The applicant shall inform the area Sub-Divisional Magistrate about the date, time and name of drilling agency involved before the start of construction of bore well.
- g) This office may inspect the bore well and rain water harvesting system to analyze their proper use.
- h) The applicant should use re-cycled waste water for the purpose other than drinking.
- i) Necessary recommendation from the land owning agency & other clearance as per requirement of codal formalities may be obtained from concerned competent authority.
- j) Proponents may abstract KLD of ground water through proposed tube wells only and no additional ground water abstraction structures shall be constructed for the purpose without prior approval of the advisory committee.
- k) DPCC also recommended subject to installation of meter to totalized and check on yearly basis by Govt. agency and on half yearly basis by Private Agency.
- l) The latitude and longitude of the tube wells to be given after construction of the tube well.
- m) All the tube wells to be fitted with digital water meter recorder by the proponent at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The proponent will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon-periods.
- n) The tube wells will be operated by DJB/applicant and will not be outsourced.
- o) In case of availability of the regular drinking water supply in the area, the bore well permission will stand terminated automatically.



NGT Branch (HQ)

Diary No...351.....

Date..27/08/25.....

GOVT. OF NCT OF DELHI

REVENUE DEPARTMENT (DISTRICT EAST)  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)  
L.M.BUNDH SHASTRI NAGAR DELHI-110031

SDM-I (HQ)

Dy. No.....

Date.....25/8/25

80/c

14

F.No.SDM(HQ)NGT MATTER/Court Case/2025/ 775-777 Dated: 21/08/25

To

✓ The SDM-I (HQ)  
Revenue Department: NGT Branch  
5 Sham Nath Marg, New Delhi-110054.

Subject: Compliance of Hon'ble NGT order dated 28.05.2025 in OA no 639/2022 titled Pritpal Sharma Vs GNCTD & Ors.

Sir/Madam,

With reference to your office letter no F.No.36(81)/NGT/Div.Comm/2022/PF-III/527 dated 12/08/2025 on the subject cited above. Please find enclosed herewith requisite information and ATR with compliance to the direction 30, 31, 32, 34, 38, 40 and 41 of the NGT order dt 28/05/2025.

This issue is with the prior approval of District Magistrate (East).

Copy enclosed:-  
Letter no. F.No. SDM(HQ)/NGT MATTER/COURT CASE/664-666  
dated 13/08/2025

*Prem Singh*  
21/08/25  
SDM (HQ)  
District-East



Copy for information to:-

1. Director (Env.), Department of Environment, GNCTD, Level-6, Wing-C Delhi Secretariat, I.P. Estate, New Delhi-110002.
2. PA to Secretary (Revenue)-cum-Divisional Commissioner, Dept. of Revenue, GNCTD.

*Prem Singh*  
21/08/25  
SDM (HQ)  
District-East

*S.O (NGT)*

*Il. incorporated in cancelled file*



*DA*  
27/8/25

*DA*  
26/08/25

Point wise reply in the matter titled: Pritpal Sharma Vs GNCT of Delhi and NGT Order in respect of the order dated 28/05/2025

Point No.	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB).
31	Same as above. The matter is being taken-up in coordination with DJB. For untraceable borewell:- (17) The matter pertain to DJB For traceable borewell:- (128) the borewell are sealed/closed and request letter sent to Member Secretary DPCC for calculation and recovery of environmental compensation from the violators by DPCC (Annexure-1 & 2 copy enclosed).
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CGWA, DJB, and NGOs which subject to various conditions and depending upon the need. (Annexure-3)
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with concerned departments.
38	The issue w.r.t GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and DJB. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police.
41	The above points, along with the enclosed annexure.

GOVT. OF NCT OF DELHI  
REVENUE DEPARTMENT (DISTRICT EAST)  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)  
L.M.BUNDH SHASTRI NAGAR DELHI-110031

F.No.SDM(HQ)/NGT MATTER/COURT CASE/2025/ 864-666

Dated: - 13/08/2025

To,

The Superintendent Engineer (East)-II, DJE  
O/o EE, M-59, E-Block Park  
Preet Vihar, Delhi-110092.

Sub: Regarding action report in r/o unidentified illegal Borewells

S-

Kindly refer to letter no. F.No. SDM(HQ)/NGT MATTER/COURT CASE/2025/110-114 Dated 11.04.2025 (Copy enclosed) on the subject cited above. The status of borewells submitted at Hon'ble NGT is as follows.

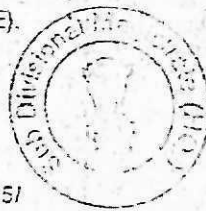
District	Number of illegal borewell is identified as per list provided by DJE	Number of illegal borewells which pertain to other districts	Number of illegal borewells pertaining to East District	Number of illegal borewells which have been sealed/closed:	Number of illegal borewells with incomplete address/not traceable and DJE requested to provide complete details	Number of illegal borewells which are yet to be sealed/closed
East	147	02	145	128	15(unidentified)+2(address not complete)=17	00

It is pertinent to mention here that in the last hearing Hon'ble NGT directed that remaining 17 unidentified/address not completed/borewells may be identified and immediately be sealed according to SOP.

In view of above, you are once again requested to conduct a joint survey to identify the remaining 17 borewells so that the same may be sealed. Further, if the above 17 borewells are not identified at your end then these borewells may be dropped from the pendency list of District-East on DJE Portal

ATR to be submitted in this regard by 25 August 2025 to undersigned.

This issues with the prior approval of DM (E).



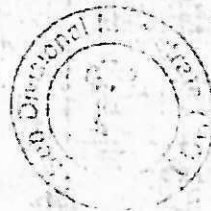
*Ramesh Singh*  
13/8/25  
SDM (HQ)  
District East

F.No.SDM(HQ)/NGT MATTER/COURT CASE/2025/

Dated: -

Copy to:-

1. The CEO (DJE), O/o Room No. 306, 3<sup>rd</sup> Floor, Karol Bagh, Delhi-110005.
2. PA to DM(East)
3. PA to ADM(East)



*Ramesh Singh*  
13/8/25  
SDM (HQ)  
District East

Annexure-1REPORT ON WATER MANAGEMENT

Illegal borewell in Pritpal Sharma Vs GNCTD &amp; Ors:-

District	Total Borewell	Total Borewell sealed (Annx.1.1)	Total Borewell non traceable (Annexure 1.2)	Total pending borewell to be sealed	Remarks
East	145	128	17	00	Letter sent to Supt. Engineer(DJB), Preet Vihar on dated 13.08.2025(Copy enclosed )



GOVT. OF NCT OF DELHI  
REVENUE DEPARTMENT (DISTRICT EAST)  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ)  
L.M.BUNDH SHASTRI NAGAR DELHI-110031

File No SDM(HQ)/NGT MATTER/COURT CASE/2025/144

Dated: 21/04/2025

To

The Member Secretary  
Delhi Pollution Control Committee  
Department of Environment  
4th Floor, ISBT Building,  
Kashmere Gate Delhi-110006

Sub: Details of sealed borewells and requirement of the total amount of environment compensation in District East.

Sir,

Please refer to this office letter of even number dated 11.04.2025 vide which it is hereby submitted that this office is in receipt of various representations/complaints regarding illegal extraction of ground water through unauthorized private borewells at different places under District East. The list of 128 illegal borewells sealed in this District is enclosed for ready reference.

And as per the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of Rakesh Kumar Vs Government of NCT of Delhi in O.A. No. 685/2019 at para 7 point 8 of SOP it is illustrated that "DPCC will assess EC as per methodology devised by CPCB in its report dated 26.06.2019. After assessment of EC, demand will be raised and in case of non-recovery, SDM to recover EC as arrears of land revenue."

Therefore, in compliance of the above directions, the EC to be calculated and recovered from the violators by DPCC as per list enclosed.

The recovered amount may be intimated to the office of undersigned for record keeping.

Encl:- As above



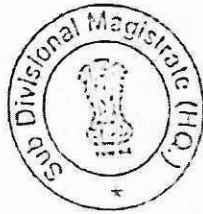
*P. S. Dhamra*  
PRAVEEN SINGH DHAMA  
SDM (HQ) District East

for necessary action and with the request to provide requisite information to DPCC for calculation of EDC amount:-

1. The Executive Engineer, Delhi Jal Board (M)-16 Pocket-E, Mayur Phase-I, Delhi-110091.
2. The Executive Engineer, Delhi Jal Board (East-II), M-59, E-Block Park, Preet Vihar, Delhi-110092.

Copy of kind information:-

1. DM (East), L.M Bundh, Shastri Nagar, Delhi-110031.



*P. S. D.*  
PRAVEEN SINGH DHAMA  
SDM (HQ) District East

The proposal of Borewell is approve with the following conditions:-

- a) For request received from Government agencies approval is for 01 year and for others approval is for 06 months period. After that renewal proposal is to be considered by DAC post ground water level analysis.
- b) The bore wells must be constructed within the specified area/site as mentioned in the request letter\_\_\_\_
- c) The bore well shall be used only for the purpose it has been approved.
- d) The detailed specification on drilling of tube well such as depth, pipe details of tube wells yield, etc. must be maintained by DJB for record.
- e) The applicant must install piezometer at its own cost (water level monitoring well) fitted with automatic water level recorder to measure drawn of ground water from the bore wells and monthly report of the same will be maintained for scrutiny.
- 1) The applicant shall inform the area Sub-Divisional Magistrate about the date, time and name of drilling agency involved before the start of construction of bore well.
- 8) This office may inspect the bore well and rain water harvesting system to analyze their proper use.
- h) The applicant should use re-cycled waste water for the purpose other than drinking.
- i) Necessary recommendation from the land owning agency & other clearance as per requirement of codal formalities may be obtained from concerned competent authority.
- J) Proponents may abstract KLD of ground water through proposed tube wells only and no additional ground water abstraction structures shall be constructed for the purpose without prior approval of the advisory committee.
- k) DPCC also recommended subject to installation of meter to totalized and check on yearly basis by Govt. agency and on half yearly basis by Private Agency.
- 1) The latitude and longitude of the tube wells to be given after construction of the tube well.
- m) All the tube wells to be fitted with digital water meter recorder by the proponent at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The proponent will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon-periods.
- n) The tube wells will be operated by DJB/applicant and will not be outsourced.
- o) In case of availability of the regular drinking water supply in the area, the bore well permission will stand terminated automatically.



**OFFICE OF THE DISTRICT MAGISTRATE (NEW DELHI DISTRICT)  
12/1, JAM NAGAR HOUSE, SHAILJAHAN ROAD, NEW DELHI-110011**

F. No. 1/DC/ND/2024/2629-32

Dated:- 23-08-25

To,

The SDM (HQ)/NGT Branch  
Revenue Department,  
5, Shamnath Marg, New Delhi-110054.

**Sub:- Compliance of Hon'ble NGT order dated 28.05.2025 in OA no. 639/2022 titled Pritipal  
Sharma Vs GNCTD & Ors.**

Sir,

Please refer to letter dated 12.08.2025 vide which it was requested to provide the requisite information/ATR with compliance to the directions 30,31,32,34,38,40 and 41 of the aforesaid NGT order dated 28.05.2025. It is submitted as under:-

**1. Status of Illegal Borewell**

District	No. of illegal borewell as per DJB in New Delhi District	No. of illegal borewell sealed	No. of illegal borewell yet to be sealed.	Remarks
New Delhi	85	78	Nil	7 Borewells are dismantled by resident/user.


**2. Status of Recovery against EDC as per list provided by DPCC**

Sub-Division	No. of notice issued for recovery of EDC as per list provided by DPCC	Amount Recovered
Vasant Vihar	04	4,46,410/-
Delhi Cantt	514	6,20,000/-

Point no	Information/ATR
30	Pertains to DJB
31	A team has been constituted with Tehsildar, Patwari and JE (DJB) vide order dated 24.04.2025 (enclosed herewith) to inspect all borewells located in Dwarka Sector-8, Delhi.
32	Noted for compliance that permission for borewells may be given for valid reasons only and DJB has been conveyed to ensure remedial measures for recharge of ground water.
34	Noted for compliance and directions have been issued to area SDMs to take necessary action.
38	Pertains to DJB
40	Pertains to Police Department
41	As above.

F. No. 1/DC/ND/2024/2629 -32  
Copy for information to:-

1. PS to Divisional Commissioner, 5 Sham Nath Marg, Civil Lines-110054.
2. P.S to District Magistrate, New Delhi for information of District Magistrate New Delhi.
3. P.A to Addl. District Magistrate, New Delhi District, 12/1, Jam Nagar House, New Delhi.

  
SO (Coordination)  
NEW DELHI DISTRICT  
Dated:- 23-02-2025

  
SO (Coordination)  
NEW DELHI DISTRICT



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (DELHI CANTT.),  
EMPLOYMENT EXCHANGE BUILDING, KIRBY PLACE, DELHI CANTT-110010

F. No. SDM/DC/Recovery/Borewell/82/2024-2025/2379-82 Dated: 24-04-2025

ORDER

Whereas, a list of 397 illegal borewell identified in this sub-division (list enclosed) at Dwarka Sector-8, New Delhi.

And whereas, vide O.A No. 639/222 in the matter of Pritpal Sharma Vs. GNCT of Delhi Ors. is pending in the Hon'ble NGT.

Therefore, In compliance of the NGT directions, various court orders and legal guidelines, a team is hereby constituted comprising Officers/officials of Sh. Manoj Kumar, Tehsildar(Delhi Cantt), Sh. Subodh Kumar, Patwari(Delhi Cantt) and J.E (Delhi Jal Board) to conduct a field inspection of all borewells located in Dwarka Sector-8, Delhi.

Accordingly, the following directions are hereby issued:

1. The inspection shall identify all operational, non-operational, and unsealed borewells.
2. Any borewell found open, unsealed, or in violation of prescribed norms shall be immediately sealed under intimation to this office.
3. The field inspection team is directed to submit a detailed report of findings along with photographic evidence of the sealed borewells within 15 working days of the inspection.
4. Coordination with the local police and residents' welfare associations may be ensured for smooth execution of the task.

This order is issued with the approval of the competent authority and must be complied with strictly.



*[Signature]*  
24.4.25  
SHIV SINGH MEENA, DANICS)  
SDM (DELHI CANTT)

Copy to:-

1. Sh. Manoj Kumar, Tehsildar(Delhi Cantt), Employment Exchange, Building, Kirby Place, Delhi Cantt.
2. Sh. Subodh Kumar, Patwari, (Delhi Cantt), Employment Exchange, Building, Kirby Place, Delhi Cantt.
3. J.E, Delhi Jal Board, Dwarka, Delhi.

Copy for information:-

1. PA to District Magistrate, New Delhi District.

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (ALIPUR)  
DM OFFICE COMPLEX ALIPUR DELHI -110036

F. No. SDM/AP/2024/5789-91

Dated :- 10/09/2025

To,

The SDM-I(HQ),  
Revenue Department : NGT Branch,  
5 Sham Nath Marg, New Delhi-110054.

Subject :- Compliance of Hon'ble NGT order dated 28.05.2025 in OA no. 639/2022 title  
Pritpal Sharma Vs GNCTD & Ors.

With reference to your office letter no F. no.36(81)/NGT/Div.Comm/2022/PF-III/527 dated 12/08/2025 on the subject cited above. Please find enclosed herewith requisite information and ATR with compliance to the direction 30, 31, 32, 34, 38, 40 and 41 of the NGT order dt 28/05/2025.



*[Signature]*  
Dr. Shrikant R. Tapdiya  
SDM (Alipur)  
NORTH: DELHI

Copy for information to:-

1. Director (Env.), Department of Environment, GNCTD, Level-6, Wing-C, Delhi Secretariat, I.P. Estate, New Delhi-110002.
2. PA to Secretary (Revenue)-cum-divisional Commissioner, Dept. of Revenue, GNCTD.



*[Signature]*  
Dr. Shrikant R. Tapdiya  
SDM (Alipur)  
NORTH: DELHI

## Report on Water Management

Illegal borewell in Pritpal Sharma Vs GNCTD and ors.

Sub Division	Total Borewell	Total Borewell sealed	Total Borewell no traceable	Total pending Borewell to be sealed	Remarks
District North	770	368	391	00	

A meeting of the District Level Advisory Committee (DLAC) was convened under the Chairpersonship of the District Magistrate (North) to deliberate on six cases pertaining to **borewell permissions** for a total no. of **41 tube wells**

Additionally, the following clarifications and directions were recorded:

- With reference to the **proforma column specifying a required distance of "300 mm" between borewells**, DJB clarified that this should be read as **300 metres**, not millimetres.
- DJB assured that **all proposed borewells will be equipped with flow meters**, as mandated by applicable regulations.
- It was further informed that the **NOC granted remains valid for a period of 3 years** from the date of issue.
- However, it was **emphasized by the Chair** that efforts should continue to **prioritize piped water supply**, and borewells should remain a supplementary measure only where absolutely necessary.

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HEADQUARTER)  
DISTRICT MAGISTRATE (SOUTH WEST)'S OFFICE COMPLEX,  
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI - 110037.

F.No. DM/SW/SDM(HQ)/MISC/2024/59952

Dated:- 07.08.2025

To

The SDM-I (HQ)  
NGT Branch, GNCTD  
Revenue Department,  
5 Sham Nath Marg, Delhi-110054.

**Sub: Compliance of Hon'ble NGT order dated 28.05.2025 in OA No. 639/2022 titled Pritipal Sharma Vs GNCTD & Ors.**

**Ref: Letter F.NO.36(81)/NGT/Div.Comm/2012/PF-III/526 dated 06.08.2025.**

Sir,

This is in reference to your office letter F.NO.36(81)/NGT/Div.Comm/2012/ PF-III/526 dated 06.08.2025, on the subject cited above. In this regard, it is submitted that the District Magistrate, South-West, had taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter. Also pursuant to the orders of this Hon'ble Tribunal, the District-South-West Administration undertook requisite actions within the stipulated time frame and has duly complied with the directions issued. The compliance report is submitted as under: -

Sub-Division	Number of illegal borewells identified as per list provided by DJB	Number of illegal borewells which pertain to other districts	Number of illegal borewells pertaining to South-West District	Number of illegal borewells which have been sealed/closed:	Number of illegal borewells with incomplete address/n ot traceable and DJB requested to provide complete details	Number of illegal borewells which are yet to be sealed/closed	Environmental compensation imposed by DPCC	Compensation recovered	Compensation on yet to be recovered
Dwarka		514	6337	5823	514	00	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC
Kapasheera		00	54	54	00	00	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC
Najafgarh		00	21	09	12	00	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC	No information available/ To be provided by DPCC
South-West	6926	514	6412	5886	526	00			

The action taken report with compliance to the directions placed at Sr. No. 30, 31, 32, 34, 38, 40 and 41 of the NGT order dated 28.05.2025 is as under:

30	Pertains to DJB
31	DJB has been requested to provide complete details in respect of illegal borewells which are untraceable and incomplete address.
32	Noted for compliance that permission for borewell may be given for valid reasons only and DJB has been conveyed to ensure remedial measures for recharge of ground water.
34	Noted for compliance and directions have been issued to area SDMs to take necessary action as per directions issued by Hon'ble NGT order dated 28.05.2025.
38	Pertains to DJB
40	Pertains to Police Department
41	In compliance to Hon'ble NGT order dated 28.05.2025, this ATR of District (South-West) is being submitted.

This issues with the prior approval of District Magistrate (South-West)

*RSC + SK*

**SDM( HQ)**  
**District (South-West)**

GOVT. OF NCT OF DELHI  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST  
K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
Email:sdmhqne.delhi@gov.in

F.No.SDM(HQ)/DC/NE/Misc-V/2013/PF-I/2598-99

Dated: 28/08/2025

To

The SDM-I (HQ)  
NGT Branch, Revenue Department,  
GNCTD, 5, Sham Nath Marg,  
Delhi-110054.

NGT Branch (HQ)

- SDM-I (HQ)

Dy. No. 475

Date 2/9/25

Diary No. 380

Date 04/09/25

**Subject:- Compliance of Hon'ble NGT order dated 28.05.2025 in OA No. 639/2022 titled Pritpal Sharma Vs GNCTD & Ors.**

Sir,

Reference your letter No. F.No.36(81)/NGT/Div.Comm/2022/PF-III/527 dated 12.08.2025 on the subject cited above.

In this regard, it is submitted that Hon'ble NGT Order dated 28.05.2025 has been circulated to all the stakeholders vide Minutes of Meeting of District Advisory Committee dated 18.06.2025 for compliance. (Copy is enclosed)

The point wise requisite information is as under:-

Sr. No.	Point Nos: (of NGT Order dated 28.05.2025)	Reply
1.	30 (DJB will have to separate verification and classification of closed and untraceable borewells.	Pertains to DJB.
2.	31 (Separate ATR may be filed w.r.t. illegal borewells which are untraceable and closed)	Pertains to DJB. Further, a letter dated 25.06.2025 has been sent to the Supdt. Eng. (DJB) for seeking ATR on MoM dated 18.06.2025. Issue of illegal borewell was also highlighted in District Advisory Committee meeting held on 17.06.2025. Copy is enclosed as <b>Annexure-'A'</b> colly.
3.	32 (Appropriate replenishment, permission for borewell may be given by the authorities for valid reasons)	Permission for new borewell is issued for valid/exceptional reasons by District Advisory Committee already constituted under District Magistrate (North-East) and ground water recharge is sought to be met to keep ground water level intact. Copy is enclosed as <b>Annexure-'B'</b> colly.
4.	34 (Action for identification and sealing of the illegal borewell shall be taken expeditiously as soon as possible but not later than one month from receipt of complaint)	Concerned area SDMs seal illegal borewells on receiving of complaints. Letter dated 22.08.2025 has also been sent to all SDMs for information and compliance of NGT direction on this matter. The report regarding complaints received in the month of August 2025 and their disposal is enclosed. Copy is enclosed as <b>Annexure-'C'</b> colly.
5.	38 (Only GPS fitted tankers should be	Pertains to DJB.

	used for supply of water for commercial purposes in GNCTD)	
6.	<b>40</b> (To ensure that any tanker not fitted with GPS and not permitted by GNCTD shall be immediately seized and criminal case for theft of water shall be registered against the violator.)	Pertains to Delhi Police.
7.	<b>41</b> (Action Taken Report in this regard may be filed at least one week before the next date of hearing fixed.)	All the above points including Status report of illegal borewell enclosed as <b>Annexure-'D'</b> colly.

Yours Faithfully

Encl: As Above

SDM (HQ)  
District North-East**Copy for information to:-**

1. PA to District Magistrate, District North-East

SDM (HQ)  
District North-East

GOVT. OF NCT OF DELHI  
OFFICE OF SUB-DIVISIONAL MAGISTRATE (HQ), NORTH-EAST  
K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
Email:sdmhqne.delhi@gov.in \*

F.SDM(HQ)/DC/NE/Misc-V/2013/PF-I/1602-03

Dated:- 25/06/2025

To

The Supdt. Engineer,  
Delhi Jal Board GNCTD,  
M-2, 2142, Janta Flats  
GTB Enclave, Delhi-110093

**Subject:-For seeking Action Taken Report on the Minutes of Meeting dated 18.06.2025**

Sir,

It is to inform that a meeting of District Advisory Committee was held on 17.06.2025 at 12:30 PM under the Chairmanship of District Magistrate (North-East) to discuss the issue of Illegal Bore Wells in District North-East, copy enclosed.

Minutes of Meeting dated 18.06.2025 were sent to your office vide No. SDM (HQ)/DC/NE/Misc-V/2013/PF-I/1477-87 dated 18.06.2025, copy enclosed.

In the matter, please find enclosed copies of following letters received from Revenue HQ:-

- (i) E-mail dated 24.06.2025 received from SDM-II (HQ), Revenue Department, GNCTD.
- (ii) Letter No. F.36(81)/NGT/Div.Comm./2022/PF-II/481 dated 24.06.2025 issued by SDM-II (HQ), NGT Branch regarding directions of Hon'ble LG w.r.t. regulation of extraction of ground water.
- (iii) Letter No. F.36(81)/NGT/Div.Comm./2022/PF-II/457 dated 04.06.2025 issued by SDM-II (HQ), NGT Branch regarding directions of Hon'ble LG.
- (iv) D.O. letter No. DPCC/10/10/87/Leg-22/337 dated 09.06.2025 issued by ACS (Environment, Forest & Wildlife) regarding directions of Hon'ble LG in respect of Orders dated 08.01.2025 & 21.03.2025 of Hon'ble NGT in O.A. No. 639/2022 titled "Pritpal Sharma Vs Government of NCT of Delhi & Ors." regarding regulation of extraction of ground water.

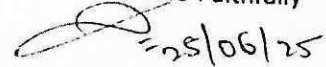
It is to bring in your notice that ACS (Environment, Forest & Wildlife) vide above D.O. letter dated 09.06.2025 has directed:-

- (i) To ensure compliance to the directions of Hon'ble Lt. Governor.
- (ii) To submit the Action Taken Report by 09.06.2025 with due approval of the Chief Secretary, Delhi.

In view of above, it is requested to submit the Action Taken Report on the aforesaid Minutes of Meeting dated 18.06.2025 and above mentioned letters immediately for further submission to Revenue HQ without further delay.

Encl: As above

Yours Faithfully



(S C VASHISHTHA)  
SDM (HQ)  
District North-East

**Copy for information to:-**

1. PA to District Magistrate, District North-East.

GOVT. OF NCT OF DELHI  
OFFICE OF SUB-DIVISIONAL MAGISTRATE (HQ), NORTH-EAST  
K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
Email:sdmhqne.delhi@gov.in

F.SDM(HQ)/DC/NE/Misc-V/2013/PF-I/1602-03

Dated:- 25/06/2025

To

The Supdt. Engineer,  
Delhi Jal Board GNCTD,  
M-2, 2142, Janta Flats  
GTB Enclave, Delhi-110093

**Subject:-For seeking Action Taken Report on the Minutes of Meeting dated 18.06.2025**

Sir,

It is to inform that a meeting of District Advisory Committee was held on 17.06.2025 at 12:30 PM under the Chairmanship of District Magistrate (North-East) to discuss the issue of Illegal Bore Wells in District North-East, copy enclosed.

Minutes of Meeting dated 18.06.2025 were sent to your office vide No. SDM (HQ)/DC/NE/Misc-V/2013/PF-I/1477-87 dated 18.06.2025, copy enclosed.

In the matter, please find enclosed copies of following letters received from Revenue HQ:-

- (i) E-mail dated 24.06.2025 received from SDM-II (HQ), Revenue Department, GNCTD.
- (ii) Letter No. F.36(81)/NGT/Div.Comm./2022/PF-II/481 dated 24.06.2025 Issued by SDM-II (HQ), NGT Branch regarding directions of Hon'ble LG w.r.t. regulation of extraction of ground water.
- (iii) Letter No. F.36(81)/NGT/Div.Comm./2022/PF-II/457 dated 04.06.2025 issued by SDM-II (HQ), NGT Branch regarding directions of Hon'ble LG.
- (iv) D.O. letter No. DPCC/10/10/87/Leg-22/337 dated 09.06.2025 issued by ACS (Environment, Forest & Wildlife) regarding directions of Hon'ble LG in respect of Orders dated 08.01.2025 & 21.03.2025 of Hon'ble NGT in O.A. No. 639/2022 titled "Pritpal Sharma Vs Government of NCT of Delhi & Ors." regarding regulation of extraction of ground water.

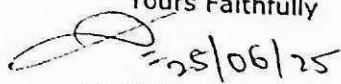
It is to bring in your notice that ACS (Environment, Forest & Wildlife) vide above D.O. letter dated 09.06.2025 has directed:-

- (i) To ensure compliance to the directions of Hon'ble Lt. Governor.
- (ii) To submit the Action Taken Report by 09.06.2025 with due approval of the Chief Secretary, Delhi.

In view of above, it is requested to submit the Action Taken Report on the aforesaid Minutes of Meeting dated 18.06.2025 and above mentioned letters immediately for further submission to Revenue HQ without further delay.

Encl: As above

Yours Faithfully

  
25/06/25  
(S C VASHISHTHA)  
SDM (HQ)  
District North-East

Copy for information to:-

1. PA to District Magistrate, District North-East.

GOVT. OF NCT OF DELHI  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST  
K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093


Email:sdmhqne.delhi@gov.in

F.No.SDM(HQ)/DC/NE/Misc-V/2013/PF-1/1117-87

Dated: 18/06/2025

**Minutes of the Meeting**

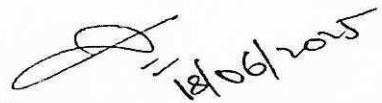
1. A meeting of **District Advisory Committee** was held under the Chairmanship of District Magistrate (North East) on 17.06.2025 at 12:30 PM in the Conference Hall, K- Block, DC Office Complex, Nand Nagri, Delhi-110093, to discuss the issue of illegal bore well's.
2. List of participants is annexed as 'Annexure-A'.
3. Following Orders/Letters have been brought and deliberated in the notice of concerned officers present in the meeting:-
  - (i) Orders dated 08.01.2025, 21.03.2025 & 28.05.2025 issued by the Hon'ble NGT in O.A. No. 639/2022 titled as Pritpal Sharma V/s Govt. of NCT of Delhi & Ors. have been brought in the notice of the Committee. (Copies enclosed)
  - (ii) Copy of D.O. letter dated 09.06.2025 received from ACS (Environment) incorporating the **directions of Hon'ble LG** in respect of Orders dated 08.01.2025 and 21.03.2025 of the Hon'ble NGT in O.A. No. 639/2022 titled as Pritpal Sharma Vs GNCTD and Ors. (Copy enclosed)
  - (iii) Copy of D.O. letter dated 05.06.2025 received from ACS (Environment) incorporating the Order dated 08.01.2025 and 21.03.2025 of Hon'ble NGT in O.A. No. 648/2022 titled as Pritpal Sharma Vs GNCTD and Ors. (Copy enclosed)
  - (iv) Copy of Circular dated 10.06.2025 received from DJB along with Common Complaint Proforma for reporting cases of illegal borewells by the concerned EE (Maintenance) Division & concerned District Magistrates for taking necessary action at their end. (Copy enclosed)
  - (v) Copy of E-mail dated 11.06.2025 received from Dr. Chetna Anand (Sr. Scientific Officer), Environment Department for providing **ATR** in O.A No. 639/2022 titled as Pritpal Sharma Vs GNCTD in Hon'ble NGT and regarding **directions of Hon'ble LG** in the matter of O.A No. 639/2022 titled as Pritpal Sharma Vs GNCTD in Hon'ble NGT, and filing of compliance Affidavit to Order dated 08.05.2025 in Execution Application No. 11/2023 in O.A. No. 89/2021 titled as Varun Vs GNCTD & Ors. on behalf of the Chief Secretary, Delhi in coordination with DPCC, DJB & DC (Central). (Copy enclosed)

  
18/06/2025  
SDM (HQ)

(vi) **Following directions of Hon'ble LG** have been read out before concerned officers present in the meeting as conveyed vide letter No. F.36(81)/NGT/Div.Comm/2022/PF-II/457 dated 04.06.2025 with the approval of Secretary-cum-Divisional Commissioner (Revenue), (Copy enclosed):-

- a. I have perused this file. As per Hon'ble NGT, there has been a persistent failure on the part of the Dy. Commissioner (Revenue)/District Magistrates concerned to comply with the notification dated 18.05.2010 issued regarding regulation of extraction of Ground Water.
  - b. The non-compliance is viewed with utmost seriousness, as it undermines the efforts to regulate and manage Ground Water resources effectively. Despite repeated instruction and adequate time provided by Hon'ble NGT, the concerned authorities have failed to discharge their responsibilities, which indicates gross negligence and lack of accountability. It is very sad that out of Rs. 70.93 Crores environmental compensation imposed on the violators, only Rs. 79.70 Lacs have been recovered and recovery references are still pending with DC (Revenue)/DMs. As directed by Hon'ble NGT, all the DCs (Revenue)/DMs are directed to complete the recovery of Environmental Compensation within 15 days in a mission mode.
  - c. The problem of illegal bore well is a clear matter of grave concern, posing a serious threat to Ground Water sustainability and public safety. The existence and these unauthorized bore wells are in clear violation of Notification dated 18.05.2010. All the DCs Revenue/DMs are hereby directed not only to seal the already identified illegal bore wells immediately within the time frame provided by the Hon'ble NGT but also to further identify and seal all illegal bore wells operating within their jurisdiction.
4. The Chairman (District Advisory Committee) directed all the concerned Departments to strictly comply with the above directions issued by Hon'ble NGT, Hon'ble LG & Secretary-cum-Divisional Commissioner (Revenue) in time bound manner.
  5. Concerned officers of DJB have been directed to furnish the requisite details in the prescribed Format regarding illegal bore well as conveyed vide their circular dated 10.06.2025. (Copy enclosed)

The Meeting ended with a vote of thanks to the Chair.

  
 (S. C. VASHISHTHA)  
 SDM (HQ)  
 District North-East

F.No.SDM(HQ)/DC/NE/Misc-V/2013/PF-I/1477-87


Dated: 18/06/2015

**Copy to:-**

1. The DCP (Delhi Police), District North-East, Seelampur, Delhi-110053
2. The Dy. Commissioner, MCD (Shahdara North Zone), Keshav Chowk, near Shyam Lal College, Shahdara, Delhi-110032 .
3. Addl. CE, M-2, (NE)-II, DJB, 2142, Janta Flats, Nand Nagri, Delhi-110093.
4. The SDM (Seelampur), District North-East.
5. The SDM (Karawal Nagar), District North-East.
6. The SDM (Yamuna Vihar), District North-East.
7. Executive Engineer (NE)-II, DJB, 2142, Janta Flats, Nand Nagri, Delhi-110093.
8. Executive Engineer (DPCC), Vikas Bhawan-II, New Delhi.
9. Officer In-charge, Govt. of India, Central Ground Water Board, Jam Nagar House, Man Singh Road, New Delhi-110011.
10. Executive Engineer, (Pr.), W-III, DJB.

**Copy for information to:-**

1. PA to District Magistrate, District North-East

  
18/06/15  
SDM (HQ)  
District North-East

Minutes of the meeting of Advisory Committee regarding Regulation of Ground Water Development and Management held on 25.07.2025 at 02.30PM

1. The list of the Officers / Officials who attended the meeting is appended at Annexure-1.
2. The meeting was chaired by worthy D.M. (North-East) in his chamber.
3. Proposal under consideration was received from DJB. It was explained that, the application received from DMRC Ltd. Regarding permission for extraction of Ground Water through 03 Nos. borewells at proposed Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station under Phase-IV project inside premises of DMRC. 01 Nos borewells are required of 52.25 KI per day for the purpose of fire fighting, flushing, Cleaning and use of public utilities.
4. Proposal for permission of 02 Nos. borewells at Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station was explained to Advisory Committee. The ground water withdrawal capacity of each borewell will be 52.25 KI per day approx. It was explained that these borewells will be installed in Yamuna cathment area having water table 8-12 metre below ground level. It is proposed to install 03 Nos borewells as per availability of land and feasibility.

The detail of proposed borewell are as under:

S. No.	Location of borewell	Status of Land	Utilization of water	Remarks
1	Bhajanpura Metro Station	DMRC	Use for fire fighting, flushing, cleaning and public utilities	
2	khajuri Khas Metro Station	DMRC	Use for fire fighting, flushing, cleaning and public utilities	
3	Sonia Vihar Metro Station	DMRC	Use for fire fighting, flushing, cleaning and public utilities	

After detailed discussion and deliberations, Advisory Committee resolved to approve installation of 03 No. borewell at Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station of Delhi subject to construction and

*regular maintenance of rain water harvesting structures*  
 DM(NE) 17/25 SE(C)-02, DJB

EE(D)-024

SE(C)-02, DJB

EG (NE)-M  
 Delhi Jal Board  
 Entry No. 1396  
 Date: 04/08/2025

181/DM/NE  
 04-08-2025

Delhi Jal Board : Govt. of NCT of Delhi  
Office of the Executive Engineer-NE-II  
R-Peokot Dilshaad Garden  
Delhi - 110095

No. DJB/EE(D)024/2025/

Dated: 07.08.2025

To,  
Dy.GM.(Environment)  
DMRC, Metro Bhawan, Fire bridge lane  
Barakhamba Road, New Delhi-110001


**Sub:** Permission for extraction of ground water through 03 Nos. borewells at proposed Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station under Phase-IV project inside premises of DMRC.

Ref: No DMRC/CPM-4/PM-4B/XEN(4B)/2025/58/1174

Refer to your above cited application form /letter no. for permission of ground water extraction through 03 Nos borewall at Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station. The Advisory Committee Meeting held on 25/07/2025' under the chairmanship of the District Magistrate (North East) Dethi.

The permission of 03 Nos borewell for extraction of ground water will be 156.75 KI per day is hereby accorded to Bhajanpura Metro station, Khajuri Khas Metro station and Sonia vihar Metro Station as per the following terms and conditions

- (i). Flow meter would be installed by the DMRC to measure withdrawal of ground water.
- (ii). Report of quantity of extraction of ground water shall be Submitted every six months.
- (iii) Piezometer along with automatic water level recorder shall be installed to check level of ground water.
- (iv). Rain water Harvesting structure should be construct and functional.
- (v). The DMRC Should submit cess return on prescribed format specified in CessRule as amended up to date end of every month.
- (vi). Compliance above points will have to be given to under signed.

  
Satyaveer Singh  
EE (D)-024  
(Satyaveer Yadav)  
EED-024

Copy to:-

1. District Magistrate (North East) for kind info Please
2. SE (C)-02 for kind info Please
3. Officer Incharge CGWB West Block-2, wing-3, Sector-I, R K Puram New Delhi

16

GOVT. OF NCT OF DELHI  
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST  
K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
Email:sdmhqne.delhi@gov.in

**Subject:-Regarding compliance of order of Hon'ble NGT guidelines in O.A. No. 639/2022 in the matter Pritpal Sharma Vs Govt. of NCT & Ors.**

Sir,

Please find enclosed herewith the order dated 28.05.2025 of Hon'ble NGT in O.A. No. 639/2022 in the matter Pritpal Sharma Vs Govt. of NCT & Ors for compliance.

In the above said order, **Point No.-34** is stated as follows:-

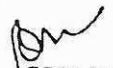
*"No doubt in the above said notification and SOP no time limits for taking of remedial action have been given but the concerned administrative officers cannot be allowed to take any advantage of no such time limits having being given in the same and avoid taking of remedial action of sealing illegal borewells for long periods of time which facilitates only the violators and does not serve the cause of protection and improvement of environment as irreversible damage is caused to environment by inaction or undue and unreasonable delay in taking of appropriate remedial action in respect of illegal borewells. We are of the considered view that not giving of any time limits in the above said notification and SOP is due to the reason that above said notification and SOP contemplate taking of appropriate remedial action and sealing of the illegal borewell immediately on receipt of the complaint and do not provide any leeway for inaction or undue and unreasonable delay in taking of appropriate remedial action by the concerned officers. Since such inaction or undue or unreasonable delay in taking of appropriate remedial action causes irreversible damage to environment, we are constrained to direct, in exercise of the powers conferred by Sections 14 and 15 of National Green Tribunal Act, 2010 and for protection and improvement of environment, that on receipt of complaint regarding illegal borewell, action for identification and sealing of the illegal borewell shall be taken expeditiously as soon as possible but not later than one month from receipt of complaint and in case of inaction/delay in identification and sealing of illegal borewells within a one month, **the defaulting officer or officers as the case shall be personally liable to pay environmental compensation of Rs. 10,000/- per month to be deposited with the DPCC which amount shall be utilized by DPCC for remediation of damage to environment caused.**"*

In view of above, it is requested to ensure the compliance of the Hon'ble NGT order.

This is for kind information and necessary action at your end. Please submit the **Action Taken Report by today** highlighting the number of complaints received in the month of August 2025, their disposal and pendency, if any. In case of pendency, mention the tentative date of sealing of the illegal borewells.

This issues with the approval of District Magistrate (North-East).

Encl: As above

  
SDM (HQ)  
District North-East

Copy to:-

1. SDM (Seelampur), District North-East
2. SDM (Karawal Nagar), District North-East
3. SDM (Yamuna Vihar), District North-East

U.O. No.F.SDM (HQ)/DC/NE/Misc-V/2013/PF-I/2389-91

Dated: 22/8/2025

GOVT. OF NCT OF DELHI  
 OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST  
 K-Block, 1<sup>st</sup> FLOOR, D'C OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
 Email:sdmhqne.delhi@gov.in

Compiled Report regarding Illegal borewell complaints received in the month of August 2025 in respect of District North-East is as under:-

Sr. No.	Name of Subdivision	No. of Complaints	Borewells sealed	Remarks
1.	Seelampur	01 borewell complaint received on 01.08.2025 05 borewell complaints received on 20.08.2025	06	01 borewell sealed on 05.08.2025. 04 sealed on 20.08.2025 & 01 sealed on 21.08.2025.
2.	Karawal Nagar	03	NIL	1. Scheduled Sealing drive was postponed for want of Police Force. 2. The Next Sealing drive is to be scheduled on 26.08.2025
3.	Yamuna Vihar	01	01	Complain received on 14.08.2025 and Borewell sealed on 21.08.2025 at C-8/56, Yamuna Vihar, Delhi.
<b>TOTAL</b>		<b>10</b>	<b>07</b>	

SDM (HQ)  
 District North-East

STATUS REPORT ON ILLEGAL BOREWELLS

Sr. No.	Borewells as per DJB List	Sealed Borewells	Untraceable Borewells / not found at given address	Borewells pertain to other Districts	Remarks
1.	83	50	25	08	Letter dated 12.03.2025 has been sent to DJB, District Shahdara & District Central regarding other Districts Borewells. Copy of letter is enclosed.

GOVT. OF NCT OF DELHI  
 OFFICE OF SUB-DIVISIONAL MAGISTRATE (HQ), DISTRICT NORTH-EAST,  
 K-Block, 1<sup>st</sup> FLOOR, DC OFFICE COMPLEX, NAND NAGRI, Delhi-110093  
 Email:sdmhqne.delhi@gov.in

F.No:F.SDM(HQ)/DC/NE/MISC-V/2013/PF-I/02-11

Dated: 12/03/2025

To

The Supertending Engineer (C)-02  
 Delhi Jal Board, Govt. of NCT of Delhi,  
 2142, GTB Enclave, Janta Flats,  
 New Delhi-110093

**Subject:- List of unauthorized bore wells under District North-East**

Sir,

This is with reference to your office letter No. DJB/SE(C)-02/2024/1472 dated 12.02.2024 on the subject cited above (copy enclosed).

In this regard, a list of 83 No. of unauthorized bore wells pertaining to District North-East was provided to this office.

However, following 08 No. of unauthorized bore wells do not pertain to District North-East:-

Sr. No.	Name	Address	Pertain to District
1.	Sh. Hussain Ahmed	182, Zafrabad, Delhi	Shahdara
2.	Smt. Acchari Begum W/o Shajad Husain	1238, Gali No. 39/6, Zafrabad, Delhi	Shahdara
3.	Sh. Zuber Alam	179, Gali No-10, Zafrabad, Delhi	Shahdara
4.	-	A-24, Ashok Nagar, Ward No. 221	Shahdara
5.	-	A-24, Ashok Nagar, North Shahdara	Shahdara
6.	-	B-355, Nehru Nagar	Central
7.	-	840, Maujpur, Ambedkar Basti, Zafrabad, Delhi	Shahdara
8.	-	Gali No. 5, Crescent School wali gali, Ambedkar Basti, Maujpur, Delhi	Shahdara

In view of above, it is requested to send these cases to the respective authorities/departments for taking further necessary action in the matter.

Encl: As above

Yours Faithfully

(S. C. VASHISHTHA)  
 SDM (HQ), North-East  
 Dated: 12/03/2025

F.No:F.SDM(HQ)/DC/NE/MISC-V/2013/PF-I  
 Copy for information & necessary action to:-

1. The District Magistrate, District Shahdara, DC Office Complex, Nand Nagri, Delhi-110093.
2. The District Magistrate, District Central, 14, Daryaganj, Delhi-110002.
3. PA to District Magistrate, North-East
4. PA to Addl. District Magistrate, North-East

(S. C. VASHISHTHA)  
 SDM (HQ), North-East



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DISTRICT MAGISTRATE (CENTRAL)  
14, DARYA GANJ, NEW DELHI-110002

The SDM-I (HQ),  
Revenue Department: NGT Branch  
5 Sham Nath Marg, New Delhi-110054.

Subject: Compliance of Hon'ble NGT order dated 28.05.2025 in OA no  
639/2022

titled Pritpal Sharma Vs GNCTD & Ors.

With reference to your office letter no F.No.36(81)/NGT/Div.  
Comm/2022/PF-III/527 dated 12/08/2025 on the subject cited above.  
Please find enclosed herewith requisite information and ATR with compliance  
to the direction 30, 31, 32, 34, 38, 40 and 41 of the NGT order dt  
28/05/2025.

This issue is with the prior approval of competent authority.

SDM (HQ)  
DISTRICT CENTRAL

Point wise reply in the matter titled: Pritpal Sharma Vs GNCT of Delhi  
and Order in respect of the order dated 28/05/2025

Point No	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB).
31	Same as above. The matter is being taken-up in coordination with DJB. <ul style="list-style-type: none"> <li>• For untraceable borewell:- The matter pertain to DJB</li> <li>• For traceable borewell:- the borewell are sealed/closed (Annexure-1)</li> </ul>
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CGWA, DJB, and NGOs which subject to various conditions and depending upon the need.(Annexure-2)
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with concerned departments.
38	The issue w.r.t GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and DJB. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police.
41	The above points, along with the enclosed annexure.

## Annexure-1

## Report on Water Management

## Illegal Borewell in Pritpal Sharma Vs GNCTD &amp; Ors.

S.No.	District	Sub Division	Total Borewell	Total Borewell Scaled	Total Borewell Non Traccable	Total Pending Borewell to be sealed.	Remarks
1	Central	Civil Lines	28	28	00	00	
2		Kotwali	503	207	160	121	
3		Karol Bagh	55	25	30	00	
<b>Total</b>			<b>586</b>	<b>260</b>	<b>190</b>	<b>121</b>	

  
SDM (HQ)  
DISTRICT CENTRAL

## Annexure-2

The proposal of Borewell is approve with the following conditions :-

- a) For request received from Government agencies approval is for 01 year and for others approval is for 06 months period. After that renewal proposal is to be considered by DAC post ground water level analysis.
- b) The bore wells must be constructed within the specified area/site as mentioned in the request letter. .
- c) The bore well shall be used only for the purpose it has been approved.
- d) The detailed specification on drilling of tube well such as depth, pipe details of tube wells yield, etc. must be maintained by DJB for record.
- e) The applicant must install piezometer at its own cost (water level monitoring well) fitted with automatic water level recorder to measure drawn of ground water from the bore wells and monthly report of the same will be maintained for scrutiny.
- f) The applicant shall inform the area Sub-Divisional Magistrate about the date, time and name of drilling agency involved before the start of construction of bore well.
- g) This office may inspect the bore well and rain water harvesting system to analyze their proper use.
- h) The applicant should use re-cycled waste water for the purpose other than drinking.
- i) Necessary recommendation from the land owning agency & other clearance as per requirement of codal formalities may be obtained from concerned competent authority.
- j) Proponents may abstract KLD of ground water through proposed tube wells only and no additional ground water abstraction structures shall be constructed for the purpose without prior approval of the advisory committee.
- k) DPCC also recommended subject to installation of meter to totalized and check on yearly basis by Govt. agency and on half yearly basis by Private Agency.
- l) The latitude and longitude of the tube wells to be given after construction of the tube well.
- m) All the tube wells to be fitted with digital water meter recorder by the proponent at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The proponent will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon-periods.
- n) The tube wells will be operated by DJB/applicant and will not be outsourced.
- o) In case of availability of the regular drinking water supply in the area, the bore well permission will stand terminated automatically.



GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DEPUTY COMMISSIONER (NORTH-WEST)  
KANJHAWALA, DELHI-110081

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To


The SDM-I (HQ),  
Revenue Department NGT Branch  
5, Sham Nath Marg, New Delhi-110054

SUB: Compliance of Hon'ble NGT order dated 28.05.2025 in OA no 639/2022 titled Pritpal Sharma Vs GNCTD &Ors.

Sir,

With reference to your office letter no. F.No.36(81)/NGT/Div.Comm/2022/PF-III/527 dated 12.08.2025 on the subject cited above. Please find enclosed herewith requisite information and ATR with compliance to the direction 30,31,32,34,38,40 and 41 of the NGT order dated 28.05.2025.

The issue is with the prior approval of Competent authority.

  
SECTION OFFICER (COORD.)  
DISTRICT NORTH WEST

Point wise reply In the matter titled: Pritpal Sharma Vs GNCT of Delhi and Order in respect of the order dated 28.05.2025


Point No.	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB)
31	Same as above. The matter is being taken-up in coordination with DJB. <ul style="list-style-type: none"> <li>• For untraceable borewell:- The matter pertains to DJB</li> <li>• For traceable borewell:- The borewell are sealed/closed (Annexure-1)</li> </ul>
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CDWA, DJB and NGOs which are subject to various conditions and depending upon the need. (Annexure-2)
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with concerned departments
38	The issue w.r.t GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and DJB. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police.
41	The above points, along with the enclosed annexure.

Annexure-1

## Report on Water Management

Illegal Borewell in Pritpal Sharma Vs GNCTD &amp; Ors.

Sub-Divisions	Total Borewell	Total Borewell sealed (Annx.1.2)	Total Borewell non traceable	Total Pending Borewell to be sealed	Remark
Kanjhawala	610	541	55	0	
Rohini	3919	3275	555	0	
SaraswatiVihar	4599	2384	2042	0	
Total	9128	6200	2652	0	

  
SECTION OFFICER (COORD.)  
DISTRICT NORTH WEST

## Annexure-2

The proposal of Borewell is approve with the following conditions :-

- n) For request received from Government agencies approval is for 01 year and for others approval is for 06 months period. After that renewal proposal is to be considered by DAC post ground water level analysis.
- b) The bore wells must be constructed within the specified area/site as mentioned in the request letter. .
- c) The bore well shall be used only for the purpose it has been approved.
- d) The detailed specification on drilling of tube well such as depth, pipe details of tube wells yield, etc. must be maintained by DJB for record.
- e) The applicant must install piezometer at its own cost (water level monitoring well) fitted with automatic water level recorder to measure drawn of ground water from the bore wells and monthly report of the same will be maintained for scrutiny.
- f) The applicant shall inform the area Sub-Divisional Magistrate about the date, time and name of drilling agency involved before the start of construction of bore well.
- g) This office may inspect the bore well and rain water harvesting system to analyze their proper use.
- h) The applicant should use re-cycled waste water for the purpose other than drinking.
- i) Necessary recommendation from the land owning agency & other clearance as per requirement of codal formalities may be obtained from concerned competent authority.
- j) Proponents may abstract KLD of ground water through proposed tube wells only and no additional ground water abstraction structures shall be constructed for the purpose without prior approval of the advisory committee.
- k) DPCC also recommended subject to installation of meter to totalized and check on yearly basis by Govt. agency and on half yearly basis by Private Agency.
- l) The latitude and longitude of the tube wells to be given after construction of the tube well.
- m) All the tube wells to be fitted with digital water meter recorder by the proponent at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. daily/monthly. The proponent will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon-periods.
- n) The tube wells will be operated by DJB/applicant and will not be outsourced.
- o) In case of availability of the regular drinking water supply in the area, the bore well permission will stand terminated automatically.



GOVERNMENT OF NCT OF DELHI  
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (HAUZ KHAS)  
OFFICE OF THE DISTRICT MAGISTRATE (SOUTH),  
M.B. ROAD, SAKET, NEW DELHI-110068  
Tel No. 011-29536904: Email address-hauzkhazsdm@nic.in

F. No. 53/SDM/HK/Misc/G.C./2025/6852

Dated: 21.08.2025

To,

The Section Officer (Coordination)  
O/o DM (South),  
M. B. Road, Saket,  
New Delhi-110068

**Sub: Compliance of Hon'ble NGT Order dated 28.05.2025 in OA No. 639/2022  
titled as Pritipal Sharma Vs GNCTD & Ors**

With reference to your office letter No. F. No. 36 (81)/NGT/Div.Comm/2022/PF-III/527 dated 12.08.2025 on the subject cited above. Please find enclosed herewith requisite information and ATR with compliance to the direction 30,31,32,34,38,40 and 41 of the NGT order dated 28.05.2025.

This is for needful and necessary action at your end.

*Mukul 21/8/25*  
(DR. MUKESH KUMAR)  
SDM (HAUZ KHAS)

Point wise reply in the matter titled: Pritpal Sharma Vs' GNCT of Delhi and NGT Order In respect of the order dated 28/05/2025

Point No.	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB).
31	Same as above. The matter is being taken-up in coordination with DJB. For untraceable borewell: - The matter pertains to DJB  For traceable borewell: - The borewells are sealed/closed (Annexure-1)
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CGWA, DJB, and NGOs which are subject to various conditions and depending upon the need.
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with concerned departments.
38	The issue w.r.t GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and DJB. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police & DJB.
41	The above points, along with the enclosed annexure

OFFICE OF THE DISTRICT MAGISTRATE, DISTRICT: SHAHDARA  
 जिला दफ्तराधिकारी का कार्यालय, जिला: शाहदरा

D.C. OFFICE COMPLEX, NAND NAGRI, DELHI-93  
 No F.No.DM (Shah)/Misc./2025/ 2102

डी.पी. कार्यालय परिसर, मंद नगरी दिल्ली - 110023  
 Dated:-04.09.2025

To,  
 The SDM-I (HQ)  
 Revenue Department, GNCTD  
 5<sup>th</sup> Sham Nath Marg,  
 Civil Lines, Delhi-1100054

Sub: Compliance of Hon'ble NGT Order dated 28.05.2025 in OA no 639/2022 titled  
 Pritpal Sharma Vs GNCTD & Ors.


Sir,

With reference to your office letter no.F.No.36(81)/NGT/Div.Comm/2022/PF-  
 III/527 dated 12.08.2025 on the subject cited above. Please find enclosed herewith-  
 requisite information and ATR with compliance to the direction 30, 31, 32, 34, 40 and  
 41 of the NGT order dated 28.05.2025.

This issues with the prior approval of competent authority


Yours Faithfully,

Encl.As above.

  
 Section Officer (CTB/Admn.)  
 District Shahdara  
 Dated:-04.09.2025

No F.No.DM (Shah)/Misc./2025/  
 Copy to:-

1. Director (Env.), Department of Environment, GNCTD, Level-6, Wing-C, Delhi  
 Secretariat, I.P. Estate, Delhi -110002.
2. PS to Secretary (Revenue)-cum-Divisional Commissioner (Revenue), GNCTD.

  
 Section Officer (CTB/Admn.)  
 District Shahdara

**Point wise reply in the matter titled: Prilpal Sharma Vs GNCTD of Delhi and NCT**  
**Order in respect of the order dated 20.05.2025**

Point No.	Reply/Status
30	The matter pertains to Delhi Jal Board (DJB)
31	Same as above. The matter is being taken-up in coordination with DJB <ul style="list-style-type: none"> <li>• For untraceable bore well:- The matter pertain to DJB.</li> <li>• For traceable bore well:- the borewell are sealed/closed (Annexure-1)</li> </ul>
32	Permissions for new bore wells or extraction of groundwater are issued by the District Level Advisory Committee which includes representatives from the CGWA, DJB and NGOs which subject to various conditions and depending upon the need. (Annexure-2)
34	Immediate action is being taken upon receipt of any complaint regarding illegal bore wells in coordination with the concerned departments.
38	The issue w.r.t. GPS fitted tanker pertains to DJB.
40	The issue of seizure of illegal water tankers without GPS pertains to Delhi Police and Delhi Jal Board. Further, immediate action against such illegal tankers is taken on receipt of information in coordination with Delhi Police.
41	The above points, along with the enclosed annexure.

↓

## Annexure-1

## REPORT ON WATER MANAGEMENT

Illegal borewells in Pritpal Sharma Vs GNCTD &amp; Ors:-

Sub-Division	Total Borewells	Total Borewells sealed (Annx. 1.1)	Total Borewells non traceable (Annexure 1.2)	Total Pending Borewells to be sealed	Remarks	
Vivek Vihar	178 Identified by Delhi Jal Board	117	0	Nil	sealed	117
					Blank	2
					Water Tank Supply	3
					Permission on CGWA	5
					Non Visited	1
					Non operational	1
					Not Borewells	29
					Locked	4
					Already cut off	16
					Total	178
Seemapuri	374	241	20	Nil	Total Borewell-374 Borewell sealed-241 Duplicate Entries-22 Incomplete Address/Non-Traceable-20 DJB connection found in placed of borewell-61 Borewell not found-30	

*aw*

Annexure-2

The proposal of Borewell is approve with the following conditions:-

- a) For request received from Government agencies approval is for 01 year and for others approval is for 06 months period. After that, renewal proposal is to be considered by DAC post ground water level analysis.
- b) The bore wells must be constructed within the specified area/site as mentioned in the request letter.
- c) The bore well shall be used only for the purpose it has been approved.
- d) The detailed specification on drilling of tube well such as depth, pipe details of tube wells yield, etc. must be maintained by DJB for record.
- e) The applicant must install piezometer at its own cost (water level monitoring well) fitted with automatic water level recorder to measure drawin of ground water from the bore wells and monthly report of the same will be maintained for scrutiny.
- f) The applicant shall inform the area Sub-Divisional Magistrate about the date, time and name of drilling agency involved before the start of construction of bore well.
- g) This office may inspect the bore well and rain water-harvesting system to analyze their proper use.
- h) The applicant should use re-cycled waste water for the purpose other than drinking.
- i) Necessary recommendation from the land owning agency & other clearance as per requirement of formalities may be obtained from concerned competent authority. j
- j) Proponents may abstract KLD of ground water through proposed tube wells only and no additional ground water abstraction structures shall be constructed for the purpose without prior approval of the advisory committee.
- k) DPCC also recommended subject to installation of meter to totalized and check on yearly basis by Govt. agency and on half yearly basis by Private Agency.
- l) The latitude and longitude of the tube wells to be given after construction of the tube well.
- m) All the tube wells to be fitted with digital water meter recorder by the proponent at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, i.e. dally/monthly. The proponent will maintain a record of said monitoring for inspection. The ground water quality to be monitored twice in a year during pre-monsoon and post monsoon-periods.
- n) The tube wells will be operated by DJB/applicant and will not be outsourced.
- o) In case of availability of the regular drinking water supply in the area, the bore well permission will stand terminated automatically.



SDM-1 (HQ)  
Dy. No. 567  
Date 10/9/25

Delhi Jal Board: Govt. of NCT of Delhi  
Office of Chief Engineer (Ground Water)  
Varunalaya Phase-II, Delhi Jal Board Headquarters  
Karol Bagh, New Delhi-110005

DJB/CE (GW)/2025/ 244.

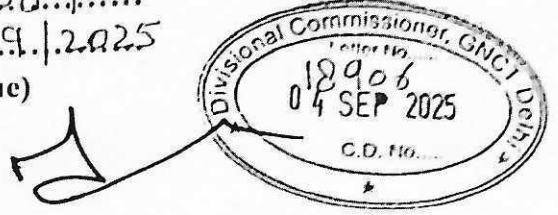
NGT Branch (HQ)

Diary No. 384.....

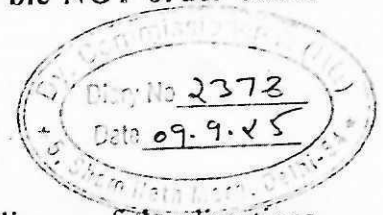
Date: 02/09/2025

To,  
Office of the Divisional Commissioner (Revenue)  
(Environment Branch)  
Government of NCT of Delhi  
5 Sham Nath Marg, Delhi-110054

Date..11.09.2025



Subject: Reply to communication dated 21.08.2025 regarding clarification on status of illegal borewells in compliance of Hon'ble NGT order dated 28.05.2025 in O.A. No. 639/2022.



Respected Sir,

With reference to your above-mentioned letter and in compliance of the directions issued by the Hon'ble National Green Tribunal vide order dated 28.05.2025 in O.A. No. 639/2022, the following reply is submitted for your kind consideration:

A. Para 30 - Clarification regarding 4,033 borewells reported as untraceable/closed:-That out of 4,033 borewells reported, 3,875 borewells were found to have been closed by the residents themselves and do not exist at site. 153 borewells were found untraceable due to incorrect/incomplete details such as wrong addresses, names or mobile numbers of occupants. A compiled abstract of untraceable/closed borewells received from various field units (Revenue District Wise) is annexed as Annexure A.

DC-VI  
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B. Para 31 - Verified action taken reports:-That the verified lists comprising district-wise details of untraceable/closed borewells along with the manner in which they were found untraceable/closed, as received from DJB field units are compiled (Revenue District Wise) as per Annexure-A mentioned in Point A above.

C. Para 32 - Groundwater recharge and conservation:-That DJB fully acknowledges the paramount importance of groundwater recharge and

11/09/25  
S.O. (HGT)  
10/09/25

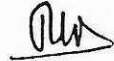
conservation. Permissions for installation/operation of borewells are granted only by the District Level Advisory Committee (DLAC) strictly on merits. Preference is given to safe and semi-critical assessment units, while applications in critical/over-exploited units are considered only on merits as per CGWB assessment. Further, grant of permission/NOC is mandatorily subject to installation of functional Rainwater Harvesting Systems. The Advisory/General Compliance Conditions issued by DJB in this regard are in the public domain (Annexure B).

- D. Para 33 – Implementation of Notification and SOP:-**That notification no. F8(348)/EA/Env/09/1041-1061 dated 18.05.2010, and the SOP titled "*Regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells*" issued in O.A. No. 685/2019 (Rakesh Kumar v. GNCTD & Ors.), have been duly circulated and enforced. All concerned officers and agencies have been instructed to take prompt action without delay to ensure compliance.
- E. Para 34 – Time-bound action on illegal borewells:-**That necessary directions have been issued to all field and district officers to ensure that any complaint regarding illegal borewells is acted upon immediately and action for identification/sealing is completed within one month of receipt of complaint. Officers have also been cautioned that any undue delay/inaction will attract personal liability in terms of the Hon'ble Tribunal's order.
- F. Para 38 – Use of GPS fitted tankers:-**That DJB has engaged only GPS fitted water tankers for supply of water in the NCT of Delhi.
- G. Para 40 – Seizure of tankers not fitted with GPS:-**That compliance of this direction rests with the Commissioner of Police, GNCTD, who is responsible for seizure and registration of criminal cases against violators using unauthorized tankers.
- H. Para 41 – Filing of action taken report:-**That DJB remains committed to providing timely reports and shall continue to coordinate with the officers duly authorized by the Chief Secretary, GNCTD and the Commissioner of Police for filing of consolidated action taken reports before the Hon'ble Tribunal.

In view of the above, the above reply along with the annexures is submitted for your kind perusal and record.

Encl.: As Above

Yours faithfully,



(R.K. Lakhera)

Chief Engineer (Ground Water)

Delhi Jal Board

## Annexure A

Abstract of Untraceable/closed Illegal Borewells in OA No. 639/2022 in the matter of Pritpal Sharma Vs Department of  
Environment & Ors Revenue District Wise\*

S.No.	Revenue District	Not traceable/closed illegal borewells as submitted earlier in Hon'ble NGT	Not traceable Illegal Borewells	Closed Illegal Borewells	Borewells approved by DLAC
Col. A	Col. B	Col. C	Col. D	Col. E	Col. F
1	Central	177	0	177	
2	East	17	16	1	
3	New Delhi	0	0	0	
4	North	395	0	395	
5	North East	33	23	10	
6	North West	2290	1	2289	
7	Shahdara	0	0	0	
8	South	58	3	55	
9	South East	83	0	78	5
10	South West	514	110	404	
11	West	466	0	466	
	<b>TOTAL</b>	<b>4033</b>	<b>153</b>	<b>3875</b>	<b>5</b>

\*Compiled as per data updated by the SEs(Circle)

1/8  
S.E. (G.W)

P.S.  
S.E. (R.M)

Ruakshwan  
27/08/2025  
JE (R.W. 15)

ANNEXURE-B



DELHI JAL BOARD: GOVT. OF NCT OF DELHI  
OFFICE OF SE (C)-8  
'A' BUILDING, STAFF QUARTERS  
KAROL BAGH, NEW DELHI-110005  
E-mail: acegwe8@gmail.com

No. DJB/ SE(C)-S/2024/ 397 to 409

Date: 26/12/2024

CIRCULAR

**Subject: Advisory / General compliance conditions for seeking No Objection Certificate (NOC) for ground water extraction in Delhi.**

To have uniformity in regulation of ground water development and management by all departments in Delhi for seeking No Objection Certificate (NOC) for ground water extraction, the following is the Advisory:

- I. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the DJB within 30 days of grant of No Objection Certificate.
- II. Proponents shall mandatorily get the water flow meter calibrated on from an authorized agency once in a year.
- III. Proponents shall install roof top rainwater harvesting & recharge systems in the project area. Photograph along with exact coordinates of the same shall be submitted to DJB.
- IV. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable.
- V. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory. Water level data shall be made available to DJB.
- VI. Proponents shall monitor the quality of ground water from the abstraction structure(s) once a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/organic compounds etc. Water quality data shall be made available to DJB.
- VII. Wherever feasible, the requirement of water for greenbelt (horticulture) shall be met from recycled/ treated waste water.

cl-1/c

- VIII. In case of change of ownership, new owner will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- IX. The applicant shall also follow any new conditions that may be imposed in future by the DJB, Environment Department/CGWA/ Advisory Committee.
- X. The Authority has the right to withdraw permission at any time in the vent of violation of any of the conditions for grant of permission.
- XI. Photograph along with geo-tagging of bore wells/ tube wells installed at site shall be submitted to the DJB within 30 days of grant of No Objection Certificate.

This issue with the approval of the Competent Authority.

21/-  
(H.K. Chawla)  
SE(C)-8

All CEs (Maintenance)/CE (Proj.)-W-I  
CE (WW)-I & II/CE(SDW)

Copy to:

1. PS to CEO : for kind information, please
2. CE N(W) : -do-
3. CE (GW) : -do-
4. DD(PR) : -do-
5. EE(RWH)-I
6. O/c

26/11/2024  
(H.K. Chawla)  
SE(C)-8

**Government of National Capital Territory of Delhi**  
**Revenue Department: (NGT Branch)**  
**5 Sham Nath Marg, Delhi- 110054.**

F.No.36(81)/NGT/Div. COMM/2022/PF-III/ 559-567

Dated:12/09/2025

**ORDER**

**Sub: Compliance with the order of Hon'ble NGT dated 28.05.2025 in the OA No. 639/2022 titled Pritipal Sharma Vs. GNCTD & Ors**

A notification dated 12.7.2010 was issued by the Department of Environment, GNCT of Delhi annexing the order dated 18.5.2010 vide which directions were issued under Section 5 of the Environment (Protection) Act, 1986, for groundwater regulation and management in Delhi, with the approval of Hon'ble Lt. Governor, Delhi (Copy enclosed) which provides inter-alia as follows:

- 1) The issue of grant of permission for borewell/tubewell shall be dealt by Competent Authority that is to say, the Delhi Jal Board or the New Delhi Municipal Council as the case may be, through the Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is hereby appointed as "Authorized Officer" for the purpose of regulation of ground water development and management in the respective revenue areas under the jurisdiction.
- 2) The Deputy Commissioner (Revenue) of each revenue area, GNCTD, who is the **Authorized Officer**, are further delegated with the power of dealing with other issues such as checking violation and sealing illegal wells, launching of prosecution against offenders etc. including grievance redressal related to ground water, based on the recommendations of the Advisory Committee.
- 3) An Advisory Committee in each revenue areas of the National Capital Territory of Delhi is hereby constituted under the Chairmanship of the Deputy Commissioner of each revenue area comprising of the following members:

1. Deputy Commissioner (Revenue), of concerned revenue area	:	Chairman
2. Director (Panchayat)	:	
3. Chief Engineer nominated by Delhi Jal Board	:	Member
4. Representative of Central Ground Water Board, New Delhi	:	Member
5. Representatives of local bodies having jurisdiction over the area :		Member
6. Representative of Department of Environment, GNCTD/DPCC :		Member
7. Representative of reputed NGO in the field of Groundwater Management nominated by the Deputy Commissioner concerned	:	Member

Further a Standard Operating Procedure for regulation of extraction of ground water, closure, prohibition of illegal activities relating to use of borewells/tubewells in NCT of Delhi was also issued by the Department of Environment, GNCTD (copy enclosed) which *interalia* provides for:

- 1) For the purpose of closure of illegal borewells/tubewells, joint action teams under the supervision of the concerned SDM will be formed for ensuring effective coordination. The joint team will comprise field functionaries from DJB, DISCOMs and Local Police.

Furthermore, vide order dated 28.05.2025 in the matter of OA No. 639/2022 titled Pritipal Sharma Vs. GNCTD & Ors, The Hon'ble National Green Tribunal has observed and directed that:



*Para 34: No doubt in the above said notification and SOP no time limits for taking of remedial action have been given but the concerned administrative officers cannot be allowed to take any advantage of no such time limits having being given in the same and avoid taking of remedial action of sealing illegal borewells for long periods of time which facilitates only the violators and does not serve the cause of protection and improvement of environment as irreversible damage is caused to environment by inaction or undue and unreasonable delay in taking of appropriate remedial action in respect of illegal borewells. We are of the considered view that not giving of any time limits in the above said notification and SOP is due to the reason that above said notification and SOP contemplate taking of appropriate remedial action and sealing of the illegal borewell immediately on receipt of the complaint and do not provide any leeway for inaction or undue and unreasonable delay in taking of appropriate remedial action by the concerned officers. Since such inaction or undue or unreasonable delay in taking of appropriate remedial action causes irreversible damage to environment, we are constrained to direct, in exercise of the powers conferred by Sections 14 and 15 of National Green Tribunal Act, 2010 and for protection and improvement of environment, that on receipt of complaint regarding illegal borewell, action for identification and sealing of the illegal borewell shall be taken expeditiously as soon as possible but not later than one month from receipt of complaint and in case of inaction/delay in identification and sealing of illegal borewells within a one month, the defaulting officer or officers as the case shall be personally liable to pay environmental compensation of Rs. 10,000/- per month to be deposited with the DPCC which amount shall be utilized by DPCC for remediation of damage to environment caused.*

Accordingly, all concerned officers are requested to strictly comply with the directions of the Hon'ble National Green Tribunal vide order dated 28.5.2025 and in case of failure to comply with the same, concerned officers will be personally liable to pay environment compensation as per the aforementioned directions.

This issues with the approval of the Chief Secretary, Delhi.

  
Deputy Commissioner-VI (HQ)

1. The Commissioner of Police, Delhi Police, Jai Singh Road, New Delhi.
2. The Secretary, Power Department, Govt. of NCT of Delhi, Delhi Secretariat to direct the DISCOMs namely BSES, BYPL, TPDDL for strict compliance.
3. The Chief Executive Officer, Delhi Jal Board, Jhandewalan, Karol Bagh, New Delhi-110005.
4. All DMs, Revenue Department, Govt. of NCT of Delhi, to direct all concerned SDMs/ Tehsildars for strict compliance.
5. Director (Panchayat), Govt of NCT of Delhi, 5 Sham Nath Marg, Delhi-110054
6. The Member Secy. DPCC, 6<sup>th</sup> floor, B wing, Delhi Secretariat, I P Estate, Delhi-110002.

Copy to.

1. PA to The Divisional Commissioner, Revenue Department, Govt. of NCT of Delhi, 5 Sham Nath Marg, GNCTD, Delhi-110054.
2. DC (HQ), Revenue Department, Govt. of NCT of Delhi, 5 Sham Nath Marg, GNCTD, Delhi-110054.
3. Special Secretary (Environment), Department of Environment. GNCTD, Level-6, Wing-C, Delhi Secretariat, IP State New Delhi-02.

  
Deputy Commissioner-VI (HQ)

Government of National Capital Territory of Delhi  
Revenue Department: (NGT Branch)  
5 Shyam Nath Marg, Delhi- 110054.

F.No.36(81)/NGT/Div. COMM/2022/PPF-III/568-569

Dated: 12.9.2025

ORDER

**Sub: Direction to comply the order of Hon'ble NGT dated 28.05.2025.**

A notification dated 10.01.2014 (copy enclosed) was issued by the Department of Environment, GNCT of Delhi annexing the order dated 18.05.2010 vide which directions were issued under Section 5 of the Environment (Protection) Act, 1986, for mandatory installation of GPS in all water tankers enabling monitoring their movement in Delhi, with the approval of Hon'ble Lt. Governor, Delhi (Copy enclosed) which provides inter-alia as follows:

*"(13). All water supply tankers supplying water in Delhi to have mandatory registration with the Competent Authority i.e. Delhi Jal Board/ New Delhi Municipal Council, as the case may be. The Competent Authority shall also ensure mandatory installation of GPS in all tankers enabling monitoring their movement in Delhi. Further, the Competent Authority shall regularly monitor quality of water supplied through tankers, as per drinking water standards IS: 10500:2012. The Competent Authority shall also specify water supply charges for sale of water by the tanker owners.*

*(14) All the drilling machines/rigs utilized for boring purposes in Delhi shall have mandatory registration with the Office of Divisional Commissioner/Deputy Commissioner (Revenue). The movement of drilling machines/rigs shall be allowed for specified purposes/place(s) and duration by the concerned Deputy Commissioner (Revenue).*

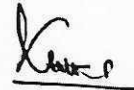
*(15) Deputy Commissioner (Revenue), Delhi Police and Transport Department, GNCT to ensure strict compliance and initiate action against the violators not having mandatory registration of water supply tankers and drilling machines/rigs and their unauthorized movement in Delhi."*

Furthermore, vide order dated 28.05.2025 in the matter of OA No. 639/2022 titled Pritipal Sharma Vs. GNCTD & Ors, The Hon'ble National Green Tribunal has observed and directed that:

*Para 38: In the facts and circumstances of the case we direct that only GPS fitted tankers should be used for supply of water for commercial purposes in the National Capital Territory of Delhi. The Chief Secretary, Government of NCT of Delhi is directed to issue appropriate instructions in this regard.*

Accordingly, all concerned officers are requested to strictly comply with the directions of the Hon'ble National Green Tribunal vide order dated 28.5.2025.

This issues with the approval of the Chief Secretary, Delhi.



Deputy Commissioner-VI(HQ)

Copy to: -

1. Chairman, New Delhi Municipal Council.
2. The Chief Executive Officer, Delhi Jal Board, Jhandewalan, Karol Bagh, New Delhi.